

(e) An Implementation Body to watch the progress of regularisation and development of unauthorised colonies according to the policy laid down by the Government on 16th February, 1977 has been constituted on 2nd May, 1977. The question of taking over the services of approved colonies not yet taken over by the Delhi Municipal Corporation is under active consideration.

Acquisition of land in Delhi by D.D.A.

113. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) how much land is under acquisition under section 4 or 6 of Land Acquisition Act in Delhi and since when;

(b) how much land has been developed so far and how many flats or quarters have been constructed;

(c) how many plots have been auctioned by the D.D.A. after developing the land and how many plots have been allotted without auction;

(d) how much profit has been made by the D.D.A. in the last four years; and

(e) will Government release that land to the owners which can not be developed in the next three years?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) the total area of land under notification under Sections 4 and 6 of Land Acquisition Act is respectively as under:

Under Section 4 is equal to 74,372.36 acres.

Under Section 6 is equal to 64,790.84 acres.

The proceedings started since 7th March, 1957.

(b) (i) Total area of land developed by DDA is about 8100 acres*

(ii) Houses constructed by DDA are about 29,350 units.

(c) (i) Number of plots auctioned 7786

(ii) Number of plots disposed of by draw of lots 2130.

(d) The net excess of income over expenditure of DDA during the last four years as per Accounts duly certified by the C&AG are as follows:—

(Rupees in Lakhs)

1972-73	275.40
1973-74	254.33
1974-75	219.30
1975-76	57.05

(e) No such decision has been taken.

Death of Shri Kamal Kant Chaddha, Jr. Steno of DDA

114. SHRI A. BALA PAJANOR: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the circumstances under which Shri Kamal Kant Chaddha, Junior Stenographer of D.D.A. was driven to end his life;

(b) whether the rules and regulations governing relief on transfer/resignation have been reviewed;

(c) if so, with what results; and

(d) whether Government propose to review the procedure obtaining in this regard in all departments so as to prevent such fatalities?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Information is being collected from the Police.

(b) No, Sir.

(c) Question does not arise.

(d) No such review is contemplated at present.

*The figure excludes areas under Jhonpurj Removal Scheme and Slum

resettlement colonies and Jhuggie tenements.